



**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.168/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Ms. Manaroma Kumari**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>th</sup> April, 2017, 10.30 A.M**

Name of the Company		M/s. Naresh Kumar & Company Pvt.Ltd. -Versus- Kalyanpur Cements Ltd.	
Under Section		<b>9</b>	<b>I.B.C</b>
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- |    |                                      |                         |   |
|----|--------------------------------------|-------------------------|---|
| 1. | P. K. CHAUBEY<br>CFO & Co. Secretary | Kalyanpur cement<br>Ld. | P. K. Chaubey<br>10/4/2017  |
| 2. | Mr. K. N. JANA,<br>Advocate          | Petitioner              | <br>Ac.<br>10/4/2017 |
| 1. | SHAVNAR MITRA, Adv. for Company      |                         | <br>10/4/17          |

**ORDER**

Ld. Counsels for the petitioner and the respondent as well as Mr. P.K.Chaubey, CFO & Co. Secretary of Kalyanpur Cements Ltd. are present.

Ld. Counsel for the respondent made a request that he may be given two days' time for obtaining authorisation from the respondent company as well as filing Vakalatnama on behalf of the respondent company. Ld. Counsel for the respondent also prayed that petitioner may be directed to serve a copy of the petition on him. Prayer is allowed. Petitioner is directed to serve a copy of the petition by today itself on the respondent.

List the matter on 17/04/2017.



(Manorama Kumari)  
Member (J)



(Vijai Pratap Singh)  
Member (J)